

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Cus.Stay Petition Nos.76358-76360 of 2018
&
Cus.Appeal Nos. 77504-77506 of 2018**

(Arising out of Order-in-Appeal No.Kol/Cus.(Port)/AA/917-919/2018 dated 14.05.2018
passed by Commr. (Appeals) of Customs, Kolkata)

CC (Port), Kolkata
15/1 Strand Road,
Kolkata-700001.

Applicant (s)

VERSUS

M/s Satnam International
Plot No.1, Lajpat Colony, G.T.Road,
Panipat-132103, Haryana.

Respondent (s)

APPEARANCE :

Shri A. K. Singh, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**SP ORDER NOS.75738-75740/2019
FINAL ORDER NOS.75554-75556/2019**

DATE OF HEARING : 11.06.2019
DATE OF DECISION : 11.06.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeals in terms of litigation policy vide Board's instruction being F.No. 390/Misc./163/2010-JC (17.12.2015) dated 17.12.2015.

2. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn under National Litigation Policy. Stay Petitions also get disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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